

Punjab Land Dispositions (Saving Of Shamilat) Ordinance, 1959

1 of 1959

[27 January 1959]

CONTENTS

- 1. Short Title And Extent
- 2. Definition

 <u>Shamilat Not Included In Disposition Of Land Unless Specifically</u> <u>Mentioned As Subject Matter Of The Disposition</u>
<u>Repeal</u>

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An Ordinance to provide for a uniform interpretation of general expressions with regard to disposition of "Shamilat" lands in the Province of [3][thePunjab]; Preamble.- WHEREAS it is expedient to provide for a uniform interpretation of general expressions with regard to disposition of "Shamilat" lands in the Province of the [4] [the Punjab]. Now, THEREFORE, in pursuanceof the Presidential Proclamation of the seventh day of October, 1958, and in exercise of all powers enabling him in that behalf, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Extent :-

(1) This Ordinance may be called [5][the Punjab] Land Dispositions (Saving of Shamilat) Ordinance, 1959.

[6][(2) It extends to the whole of the Province of [7][the Punjab] except the Tribal Areas].

2. Definition :-

In this Ordinance, unless there is anything repugnant in the subject

or context, the expression "Shamilat" means land described as such in the Record of Rights, and the land so described, shall be deemed to be Shamilat, notwithstanding that the whole or a part of it is in the possession of one or more of the proprietors in the estate, or of any other person.

3. Shamilat Not Included In Disposition Of Land Unless Specifically Mentioned As Subject Matter Of The Disposition :-

(1) Notwithstanding any law, usage or custom to the contrary, in a n y disposition of land, whether testamentary or otherwise, effected by the maker by means of a writing or orally and whether made before or after the commencement of this Ordinance, words or phrases of a general nature, purporting to convey rights or interests incidental, contingent, or collateral, to that land, shall not be so construed as to include therein the Shamilat or any portion thereof appurtenant to such land, unless such Shamilat or a portion thereof has been specifically mentioned as the subject matter of the disposition.

(2) This section shall not affect any decision of a competent court or authority given before the commencement of this Ordinance:-

(a) if it is not open to review, appeal or revision, or

(b) if it is so open, no such proceedings have been taken, and the decision has consequently become conclusive between the parties.

4. Repeal :-

The Punjab Land Dispositions (Saving of Shamilat) Act, 1951[8], is hereby repealed.